

improving their career prospects/terms, those Staff Artists who are doing functions similar to those of regular Government servants will be treated as regular Government servants, subject as mentioned above, to their options and screening. Those Staff Artists who appear before the mike or on the TV screen, who have also been granted pensionary benefits, would, however, continue to be on short-term contract. The higher fee scales have been sanctioned for each category. They will also be permitted to apply during the currency of a contract if they possess the prescribed qualifications, etc. to vacancies advertised in the same category or in any other category with higher fee scale.

(b) Some Staff Artists in the category of Announcers and News-readers-cum-Translators have challenged the categorisation and the new terms and conditions in the Supreme Court and in the High Court of Calcutta. The cases have not yet been finally disposed of. The Supreme Court has, however, extended the option date for Staff Artists in the 'Artists' category.

(c) The number is respectively 638 in AIR and 57 in Doordarshan. Screening of the options is going on and is likely to be completed shortly.

Action against Dean of National Institute of Labour, New Delhi

3883. SHRI H. N. BAHUGUNA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government's attention has been drawn to the structures against the Dean of National Institute of Labour, New Delhi (Times of India, dated 19th July, 1984) and if so, the action taken/proposed to be taken in the matter; and

(b) whether Government propose to put the Institute under the charge of a professional ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) The Government have obtained a copy of the Supreme Court Order dated the 18th July, 1984 after their attention was

drawn to the Press report in the Times of India dated 19th July, 1984. It is observed from the Order that no strictures have been passed by the Supreme Court against Shri Pais. On the statement of the Dean, National Labour Institute that he had no intention of flouting the order dated 7th March, 1984 of the Supreme Court as also on tendering regret for the delay in complying with the said order, the Supreme Court accepted the unconditional apology of the Dean, and close the proceedings. In view of this, the Government do not propose to take any further action.

(b) This question does not arise as the present Dean has been properly selected on the basis of his qualifications.

Prices of Daily Newspapers

3884. SHRI BHOGENDRA JHA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there is any limitation on the prices of daily newspapers, particularly for the issues containing publication of result sheets;

(b) if so, the steps, if any, which are taken to check violation of rules;

(c) if not, the reasons therefor;

(d) whether National Herald has published the U, P, High School results in four parts and charged Rupees six for each part; and

(e) if so, the legality and propriety of such exorbitant prices and steps taken there-on ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K. L. BHAGAT) : (a) No, Sir.

(b) Does not arise.

(c) It is essentially for the newspapers themselves to determine their selling price after taking into account factors like cost of production, etc.